

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2506
ANSWERED ON:23.08.2013
SETTING UP OF REGULATORY AUTHORITY\
Thamaraiselvan Shri R.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the number of deaths reported in private run hospitals across the country has increased alarmingly during the recent past;
- (b) if so, the details of deaths of patients reported in private hospitals during the last three years, year-wise;
- (c) whether the Government is considering to set up a regulatory authority on the lines of TRAI, IRDA, etc. to oversee the functions of the hospitals in the country;
- (d) if so, the details thereof; and
- (e) the time by which such an authority is likely to start functioning?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a)&(b): Since 'Health' is a state subject, no such information is maintained centrally.

(c) to (e): There is no such proposal. However, Government has enacted the Clinical Establishments (Registration and Regulation) Act 2010 for registration and regulation of the Clinical Establishments and for matters connected therewith or incidental thereto. The Act has come into force in the states of Arunachal Pradesh, Himachal Pradesh, Mizoram and Sikkim and all union territories with effect from 1-3-2012. The States of U.P., Bihar, Rajasthan and Jharkhand have also adopted the Act, Other states have been requested to adopt the Act.